

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3516/2019

(Arising out of impugned final judgment and order dated 07-04-2016 in CMWP No. 10784/2002 passed by the High Court Of Judicature At Allahabad)

CHANDRA PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and

IA No. 80632/2018 - EXEMPTION FROM FILING O.T.

IA No. 80634/2018 - PERMISSION TO APPEAR AND ARGUE IN PERSON

IA No. 80636/2018 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 80633/2018 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 02-08-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Petitioner-in-person (N.P.)

For Respondent(s)

The Court made the following
O R D E R

The petitioner-in-person was not present on the last date of hearing. We adjourned this matter directing the office to inform the petitioner-in-person the next date of hearing. Even today, the petitioner-in-person is not present.

As a last opportunity, list this matter on 6th September, 2019. Office to inform the petitioner-in-person the next date of hearing.

(GEETA AHUJA)
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER